

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **08.11.2023** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : CP(CA)/83(CHE)/2023
NAME OF THE PETITIONER(S) : Deepa Murthy
NAME OF THE RESPONDENTS : TVS Motor Company Ltd and Others
UNDER SECTION : Sec 58(4) of CA, 2013

ORDER

Petitioner is represented by Ld. Counsel Mr. Paramsivan.

None for the Respondent.

Vide order dated 20.09.2023 Respondent No.1 and 3 seeks time to file reply/counter.

Till date there is no reply/counter is on record.

Even there is no report as to the service of the Respondent No.2.

Petitioner is directed to take steps to serve application on Respondent No.2.

Two weeks time given to Respondent No.2 to file reply.

Rejoinder, if any, be filed within 2 weeks thereafter.

List this Petition on **10.01.2024** for hearing.

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[VENKATARAMAN SUBRAMANIAM]
MEMBER (TECHNICAL)

-sd-

[SANJIV JAIN]
MEMBER (JUDICIAL)